

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 27
IA Nos.1143/2019, 1745/2022, 1746/2022,
1747/2022, 1748/2022 and 545/2023
In
CP (IB) No. 161/Chd/Hry/2018
(Admitted Matter)**

Under Sections 7 & 66 & 60(5) of the Insolvency & Bankruptcy Code, 2016

In the matter of:-

| | |
|-----------------------------|-----------------------|
| Allahabad Bank | ...Financial Creditor |
| Vs. | |
| Skyhigh Infraland Pvt. Ltd. | ...Corporate Debtor |

Present:

Mr. GS Sarin, PCS for the applicant in IA No.1143/2019, and for respondent in IA No.1745 to o1748/2019

Mr. Ramesh chander, Advocate for applicant in IA Nos.1745/2022, 1746/2022, 1747/2022 and 1748/2022

Mr. JK Grover, RP in person.

IA Nos. 1745/2022, 1746/2022, 1747/2022 and 1748/2022

These applications are filed by the applicant for consideration of their claims by the RP. It is stated by learned RP that these applications are filed by the applicant after the approval of the plan by the CoC.

An affidavit of service has been filed by the applicant vide Diary No.2655/2 dated 21.02.2023. The same is also taken on record.

Reply has been filed in IA No.1747/2022 by learned counsel for the respondent vide diary No.02654/1 dated 13.02.2023 and is taken on record. Similarly, reply has been filed by learned counsel for the respondent in IA No.1746/2022 vide diary No.02653/1 dated 13.02.2023 and is also taken on

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record. Reply in IA No.1748 vide diary No.02655/1 dated 13.02.2023 and is taken on record. Reply by respondent in IA No.1745/2022 has been filed vide diary No.13.02.2023. The same is also taken on record.

Arguments heard. Order Reserved.

IA No.1143/2019

This application is filed under Section 66. The copy of affidavit has been filed by the Monitoring Professional (erstwhile RP) vide diary no.01113/4 dated 28.02.2023. The same is taken on record. Today none has appeared on the behalf of respondents. One last opportunity is granted to the respondents for filing their reply. They are directed to file their reply within two weeks with copy in advance to the counsel opposite. Rejoinder thereto, if any be also filed within next three weeks with copy in advance to the counsel opposite. List on 19.04.2023.

IA No.545/2023

This application is filed under Rule 11 of the NCLT Rules to place on record the 8th Progress Report for the period from 01.01.2022 to 31.01.2023 vide diary No.00638 dated 24.02.2023. The same is taken on record subject to just exceptions and IA No. 545/2023 is disposed of accordingly.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

March 01, 2022

DS

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